NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 736/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES:

Susmita Dashora & Ors

V/s.

Poli-Film India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION

25 Snehal Farane Advocate
holding for
Nenamehta
Advocate

SIGNATURE S. C. Marathe

ORDER T.C.P. No. 736/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- The admitted factual position is that the requisite form is not filed within the stipulated period i.e. 15.07.2017 as per the Notification No. GSR-732(E) dated 30.06.2017 the Petition now stood Abated. Therefore, it appears that the Petitioner is not serious to pursue the matter.
- However, as per the 1st Proviso of the Notification Liberty is granted to the Petitioner to file Fresh Petition, if deemed fit.
- The Petition is disposed of as Abated. To be consigned to the records.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 27.09.2017

M.K. Shrawat Member (Judicial)

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